

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 1092/2016  
C. A No.

CORAM:


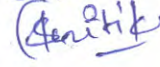

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPNAY LAW TRIBUNAL ON 17.04.2017**

**NAME OF THE COMPANY : M/S.** ENN ESS Trades Pvt. Ltd.  
V/s  
JDS Apparels Ltd.

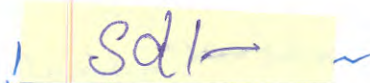
**SECTION OF THE COMPNAY ACT: 433(e),434 & 439(1)**

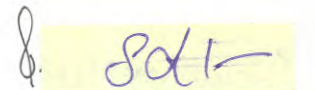
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1)	Mr. C.S. Gupta		Petitioner	
2)	Kritika		Petitioner	
1)	PULKIT DEORA		Respondent	

**ORDER**

Matter transferred from Hon'ble High Court of Delhi. Since compliance of the orders of Hon'ble High Court of Delhi as well as compliance in relation to NCLT Rules is to be ascertained before the CP is taken for final disposal by this Tribunal. The petition may be listed before the Ld. Registrar, NCLT. In case of filing of reports by Regional Director & Official Liquidator, the same may be also filed before the Ld. Registrar.

Post the matter ~~at~~ before the Ld. Registrar on 26.04.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
17.04.2017